

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 17

IA 3401/2024 in C.P. (IB)/31(MB)2017

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **24.07.2024**

NAME OF THE PARTIES: **GUPTA COAL INDIA PVT LTD**

Section 60(5) & 10 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 3401/2024 in C.P. (IB)/31(MB)2017

1) Mr. Rishabh Sonkeshariya, Company Secretary for the Applicant is present.

None present for the Respondents, when the matter is called out.

2) Authorised Representative for the Applicant submits that Respondents till date have not filed and placed on record Replies. In that view of the matter, Respondents are directed to file and place on record Affidavit in Replies well before the adjourned date thereby duly serving copies thereof to the other side well in advance, failing which, this Bench shall proceed further in the matter based upon the material available on record and verbal arguments on that date thereby proceeding Respondents *ex parte*.

3) Stand over to 08.08.2024, for further consideration and hearing.

Sd/-

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare